

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.953 OF 2007

M/S RAJALAKSHMI DYERS & PRINTERS

Petitioner(s)

VERSUS

TAMILNADU POLLUTION CONTROL BOARD & ORS.

Respondent(s)

WITH T.P.(C) NO. 954 of 2007

ORDER

Heard both sides.

2. Learned counsel for the Tamil Nadu Pollution Control Board will examine whether the petitioner is a Member of the C.E.T.P., Andipalayam covered by the order passed by this Court and if the petitioner is found to be a Member, the Tamil Nadu Pollution Control Board may pass appropriate directions within a period of four weeks.

3. The transfer petitions are disposed of accordingly.

.....CJI.
(K.G. BALAKRISHNAN)

.....J.
(Dr.MUKUNDAKAM SHARMA)

NEW DELHI;
5TH MAY, 2008.